

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 06
(IB)-925(PB)/2020

IN THE MATTER OF:

State Bank of India ... Applicant/Petitioner
Vs
M/s. Indo Alusys Industries Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 08.11.2021

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Vibhor Mathur, & Arun Pratap Singh, Advocates
for State Bank of India, Financial Creditor
For the Respondent Adv. Vikas Mehta and Adv. Adith Nair for
CP/925/2020

ORDER

IA-5037/2021:-

This is an application filed by the financial creditor duly signed by the counsel on record for withdrawal of the main Company Petition No. (IB)-925(PB)/2020 on the basis of the settlement arrived at between the parties. Accordingly, IA-5037/2021 stands allowed; CP No. (IB)-925(PB)/2020 is disposed of as withdrawn.

IA-5037/2021 stands disposed of.

- sd -

(RAMALINGAM SUDHAKAR)
PRESIDENT

- sd -

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)